

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No. 1021 of 2012
Cuttack, this the 31st day of December, 2012

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)

Kesava Thyadi,
Aged about 56 years,
S/o.A.T.Thyadi,
Door No.31.8.8,
Chillavar Street,
Alipuram,
Visakhapatnam-530004(AP),
Working as Raneo Operator,
In the O/O.Dy.CBE/Con,
East Coast Railway,
Visakhapatnam-530004

....Applicant

(By Advocates :Mr. P.K.Chand)

-VERSUS-

Union of India represented through –

- 1 General Manager,
East Coast Railway,
Chandrasekharapur,
Bhubaneswar,
Dist.Khurda.
2. Divisional Railway Manager,
East Coast Railway,
Waltair Division,
Visakhapatnam-4 (A.P.)
3. Sr. Divisional Personnel Officer,
East Coast Railway,
Waltair Division,
Visakhapatnam (A.P.)

WAL

4. Chief Administrative Officer (Con),
East Cost Railway,
Chandrasekharapur,
Bhubaneswar,
Dist-Khurda,Orissa.
5. Dy.Chief Electrical Engineer (Con),
East Coast Railway,
Waltair Division,
Visakhapatnam-4 (A.P.)

.....Respondents

(By Advocate : Mr.T.Rath)

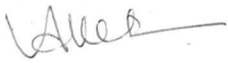
O R D E R (oral)

A.K.PATNAIK, MEMBER (J):

Heard Mr.P.K.Chand, Learned Counsel for the Applicant and Mr.T.Rath, Learned Standing Counsel for the Railway and perused the records.

2. I find that the applicant is at present working at Visakhapatnam and the order which the applicant seeks to quash has been issued by the authority at Waltair.

3. In view of the above, this Tribunal lacks jurisdiction to entertain this OA. Hence due to lack of jurisdiction this OA stands dismissed. However, the applicant is at liberty to approach the appropriate forum, if he is so advised. No costs.


(A.K.Patnaik)
Member (Judicial)